

Letter No.: NGT-40 /81-7-2022-44(Writ)/2016 T.C.

From,

Ravi Shankar Mishra,
Joint Secretary,
Environment, Forest & Climate Change,
Government of Uttar Pradesh.

To,

The Registrar,
Hon'ble National Green Tribunal,
Copernicus Marg, New Delhi.

Environment, Forest & Climate Change Section-07 **Dated : Lucknow : 21/02/ 2022**

Sub :Action Taken Report of directions issued by Hon'ble NGT order dated 07.09.2021 passed in O.A. No. 116/2014 in the matter of Meera Shukla Vs Municipal Corporation Gorakhpur & Others.

Sir,

In compliance of order dated 07.09.2021 passed by this Hon'ble Tribunal in O.A. No. 116/2014 in the matter of Meera Shukla Vs. Municipal Corporation Gorakhpur & Others, the Report of the review done by Chief Secretary, State of Uttar Pradesh is enclosed and being submitted with due approval of the Chief Secretary, State of Uttar Pradesh.

It is requested that the said Report may be presented before the Hon'ble Tribunal for kind consideration.

Encl : As above.

Your Sincerely,


(Ravi Shankar Mishra)
Joint Secretary.


**COMPLIANCE REPORT ON BEHALF OF STATE OF UTTAR
PRADESH IN PURSUANCE OF ORDER DATED 07.09.2021
PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL,
NEW DELHI IN ORIGINAL APPLICATION NO. 116 OF 2014,
MEERA SHUKLA VS. MUNICIPAL CORPORATION
GORAKHPUR**

A. Major direction passed by the Hon'ble National Green Tribunal vide its order dated 07.09.2021 as follows:-

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18. *With utter disappointment with the attitude of the concerned officers of the State of UP, we direct the Chief Secretary to now take meaningful and stringent action for compliance of law and hold the erring officers accountable in the same manner as any other violators of law in a system governed by rule of law. Adverse entries must be made in their ACRs and if there is no change in their attitude towards performance of their duty, the criminal prosecution needs to be launched against them in the same manner as against any other violators. We hope that the Chief Secretary realizes his responsibility and acts promptly. We direct the Chief Secretary to remain present in person by Video Conferencing on the next date with his action taken report along with the concerned accountable officers i.e., Additional Chief Secretaries of Urban Development/Irrigation & Water Resources/ Department of Infrastructure & Industrial Development /Revenue/Medical Education Department of Uttar Pradesh, who may explain why they be not personally dealt with as per law for the serious violations and dereliction of duty at the cost of public health. The report of Chief Secretary needs to be affirmative considering the matter has been going on for more than seven years. There is need for time bound committal execution plan on treatment and utilisation of treated sewage, ensuring each household connection to sewers, proper management of fecal septage (material from Septic tanks), interception of drains to destined STPs, justifying necessity of CETP and basis of permitting existing industries, economic losses on account of pollution of rivers and the lake, removal of encroachments and further prevention and cutting down tendering business to avoid delays. CPCB may also examine the proposal in view of existing status of industries and ascertain necessity of CETP and situation which will prevail till CETP is set up. There*

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should be mechanism to monitor progress at the level of the Secretary concerned and monthly progress be placed on the website of the District Magistrate/ State portal. It may also be assessed that how much loss is being incurred (in qualitative and quantitative terms) on account of inaction/delayed action damaging the Rivers and the Lake.

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B. Monitoring mechanism in the State and regular monitoring by the Chief Secretary, UP

1. That in compliance to the directions issued by Hon'ble Tribunal, a Three Tier Monitoring Mechanism is functional in the State;

- i. District Environment Committee under the Chairmanship of District Magistrate (DM)
- ii. River Rejuvenation Committee under the Chairmanship of Agriculture Production Commissioner (APC)
- iii. Chief Secretary

The copies of minutes of the meeting are uploaded on the UPEC web portal of State Government.
<http://upecp.in/>

2. That further in compliance of the order/direction passed by the Hon'ble Tribunal the Chief Secretary, UP reviewed the compliance status, done by the concerned Departments/ Agencies, on 08.10.2021, 02.09.2021, 25.11.2021 and 13.01.2022.

C. In review meetings held on above respective dates the Chief Secretary, UP monitored the status and taken the action against erring officers as follows;

S.No.	Issues and Concerned Departments	Current Progress Status	Action against Erring Officers
1.	For the treatment of Sewage, establishment of STP in Nagar Palika Parishad, Khalilabad & Nagar Panchayat, Maghar. (Urban Development Directorate and Jal Nigam)	i. The GOs for administrative, financial sanction of 32 KLD FSTP at Maghar (17.11.2021) and 32 KLD FSTP at Khalilabad (26.11.2021) have been issued. An amount of Rs. 578.88 Lacs has been	Executive Officer (EO) of Nagar Palika Parishad , Khalilabad and Nagar Panchayat, Maghar have been chargesheeted

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		<p>sanctioned in which Rs. 72.36 Lacs has been released for each local body.</p> <p>ii. Work has started</p> <p>iii. Timeline : June 2022.</p> <p>iv. Bio-remediation of all 03 drains is being done (Inlet BOD : 52 to 122 mg/L , Outlet BOD : 36 to 49 mg/L)</p>	
2.	<p>Establishment of Combined Effluent Treatment Plant (CETP) in Gorakhpur.</p> <p>Gorakhpur Industrial Development Authority (GIDA, Namami Gange and Urban Development Directorate)</p>	<p>i. Rs. 37 Cr. sanctioned for 07 MLD CETP (17 Cr by GIDA & 20 Cr by Awasthapana Vikas Kosh of ID Department).</p> <p>ii. 11.15 Acre land purchased by GIDA for CETP.</p> <p>iii. The Project is approved by NMCG on 11.01.2022.</p> <p>iv. Environmental Clearance has been applied to SIEAA on 24.11.2021. SEIAA has issued ToR. EIA study by PP is underway.</p> <p>v. There are 55 Water polluting industries in GIDA. ETPs have been installed in all of them.</p> <p>vi. 52 Industries are complying ,09 Non-complying (Closure-03, EC- 06)</p> <p>vii. Regular monitoring of industries in GIDA is being done by UPPCB</p>	<p>Justification for CETP</p> <ul style="list-style-type: none"> ▪ Presently trade effluent is only 02 MLD ▪ Capacity of proposed CETP is 07 MLD ▪ Compliance challenges have been observed in industries as most of the industries are micro/small scale ▪ CETP is proposed for better compliance of existing industries and establishments of more industries in future.
3.	<p>Tapping of all the drains falling into the Ramgarh Tal and Interim measures for the treatment of untapped drains falling in Ramgarh Tal.</p> <p>(Namami Gange, Jal</p>	<p>i. 06 Major drains have been tapped and being treated (in 15 MLD and 30 MLD STPs).</p> <p>ii. Work ongoing for tapping of 6 Minor drains and</p>	<p>Urban Development Department has issued show cause notice for adverse entry against the 03 UPJN officers (01 Project Manager, 01 Project Engineer and 01</p>

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	<p>Nigam and Urban Development Directorate)</p>	<p>upgradation of existing 15 MLD STP to be completed by March-2022.</p> <p>ii. 01 Drain (Sahara Estate Nala) is being treated by Sahara Estate STP of 350 KLD.</p> <p>v. 11 minor drains (total discharge 1.537 MLD) will be treated at 30 MLD existing STP and work of tapping of these drains will be completed by April 2023 (Interception drain will be started after construction of Harbert bund which is going on).</p> <p>v. Interim measure (Bio-remediation) for these 18 drains falling in Ramgarh Taal, is being done (Inlet BOD : 78 to 92 mg/L , Outlet : BOD 44 to 56 mg/L)</p>	<p>Assistant Project Engineer).</p>
<p>4.</p>	<p>Tapping of Drains falling in River Rapti. (Namami Gange, Jal Nigam and Urban Development Directorate)</p>	<p>i. Total No. of drains meeting in the River- 15.</p> <p>ii. 44 MLD STP (08 Drains), 10 MLD PFR (01 Drain) and 40 MLD STP (06 Drains) have been proposed to SMCG, NMCG and UDD respectively. Approval awaited. Timeline September, 2024.</p> <p>ii. Action plan has been jointly prepared by UDD & Namami Gange i.e. UPJN (Urban) & UPJN (Rural).</p> <p>v. Interim measure (Bio-</p>	

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		remediation) has been started for 05 drains (by NEERI) and work for phyto-remediation in 10 drains has been awarded to NEERI Nagpur. v. Bio-remediation of all 05 drains is being done (Inlet BOD : 78 to 100 mg/L , Outlet BOD : 46 to 56 mg/L)	
5.	Pollution of river Saryu due to untapped drains. (Namami Gange, Urban Development & Jal Nigam) (Namami Gange, Jal Nigam and Urban Development Directorate)	i. Total No. of drains meeting in the River-21 (Tapped - 5, Untapped-16). ii. For 15 drains shall be tapped in 33 MLD new proposed STP by March 2024. Work Started. ii. For Nirmalikund Drain, project for I&D and treatment is proposed under AMRUT 2.0, Timeline : Jan, 2024. v. Interim measures are being done (Inlet BOD : 41 to 53 mg/L , Outlet BOD : 5 to 7 mg/L).	Executive Officer (EO) Nagar Panchayat, Ilfatganj has been charge sheeted.
6.	Pollution of river Ghaghra due to untapped drains. (Namami Gange, Urban Development Directorate & Jal Nigam)	i. Total No. of drains-19 (Untapped) a. Deoria – 02 b. Gorakhpur – 04 c. Mau – 04 d. Ambedkarnagar – 09 ii. Proposed STPs- 04 (15 MLD, 06 MLD, 2.5 MLD & 06MLD capacity). Timeline September, 2024. ii. Interim measures are being done (Inlet BOD : 80 to 86 mg/L , Outlet BOD : 22 to 30	Total 03 Executive Officer's (EO) have been charge sheeted belonging to Nagar Palika Parishad, Gaura Behraj, Deoria, Nagar Panchayat, Badhalganj, Gorakhpur & Nagar Panchayat, Dohari Ghat, Mau.

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		mg/L).	
7.	<p>Identification, Selection & Establishment of Landfill site for MSW processing plant in Gorakhpur. (Urban Development Directorate, Nagar Nigam, Gorakhpur & GDA)</p>	<p>i. Land of total 10.36 hectare at Village Suthani & Bhati Rawat on Magahar Road has been identified and Out of 10.36 hectare, 8.45 hectare of land has been purchased by Nagar Nigam, GKP</p> <p>ii. The GO for administrative, financial sanction of 500 TPD MSW Processing Plant has been issued vide letter dated 09.12.2021.</p> <p>iii. Work has been started.</p> <p>iv. Timeline proposed- December, 2022</p>	
8.	<p>Identification of encroachments and eviction in Flood Plain Zone of these Rivers and Tal. (Irrigation/GDA/District Administration)</p>	<p>i. Flood Plain Zone has been notified in River Rapti, Ghaghra, Saryu and notified Ramgarh Tal as wetland.</p> <p>ii. Process for identification of encroachments and plantation on vacant land has been started.</p> <p>iii. Plantation will be carried out in next rainy season.</p>	
9.	<p>BRD Medical College should deposit the EC of Rs. 4.4115 Cr issued by UPPCB. (Health & Education Department, BRD Medical College, DM Gorakhpur & UPPCB)</p>	<p>i. Medical College did not deposit the EC imposed, so UPPCB has requested vide it's different letters dated 29.09.2020, 18.01.2021 to District Magistrate Gorakhpur for recovery of Environmental Compensation as per the land-revenue.</p> <p>ii. Review application filed in the Hon'ble NGT has been</p>	

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		dismissed vide order dt. 27-01-2022	
10.	Sewage Management gap in Lucknow. (Namami Gange, Urban Development Directorate & Jal Nigam)	<p>i. Total generation of sewage from 34 drains- 602.5 MLD out of which Gomti River (33 Drains) receives 582.50 MLD & Sai River (01 Drains) receives 20 MLD.</p> <p>ii. Capacity of STPs installed 445 MLD (05 STPs).</p> <p>ii. Capacity of proposed/under construction STP- 347 MLD (06 STPs)</p> <ul style="list-style-type: none"> ➤ 120 MLD GH Canal (under construction). Time line December, 2022. ➤ 39+1 MLD Daulatganj. Sanctioned (under litigation regarding tendering dispute). ➤ 03 STPs (85 MLD, 80 MLD & 22 MLD) proposed under Namami Gange Phase-2. <p>v. After commissioning of proposed STPs, the sewage gap will be addressed.</p> <p>v. Interim measures are being done (Inlet BOD : 80 to 120 mg/L Outlet BOD : 17 to 28 mg/L).</p>	

Therefore, the report is submitted for kind perusal please.

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(रवि शंकर मिश्र)
संयुक्त सचिव
वन पर्यावरण एवं जलवायु परिवर्तन विभाग
उत्तर प्रदेश शासन।